

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3765

ANSWERED ON:12.08.2015

Availability of GPRA

Misra Shri Pinaki;Venkatesh Babu Shri T.G.

Will the Minister of URBAN DEVELOPMENT be pleased to state:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the number of General Pool Residential Accommodation (GPRA)/PSU Residential Accommodation available in various cities in the country including in Tamil Nadu, city and type-wise;
- (b) whether there is shortage of such accommodations and if so, the details thereof, city and type-wise;
- (c) whether the Government proposes to construct more houses and reconstruct/renovate the dilapidated houses to meet the shortage in the country and if so, the details thereof, city and type-wise;
- (d) the details of persons entitled for allotment of GPRA and the details of non-entitled persons who have been allotted GPRA and the date of allotment along with the reasons therefor; and
- (e) the action taken/being taken against the officials involved in violation of GPRA norms in such allotment?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(SHRI BABUL SUPRIYO)

(a) : The details of the number of General Pool Residential Accommodation (GPRA), which is available to Government employees for allotment in Delhi and other cities are given in Annexure A & B. As regards allotment of General Pool Accommodation to PSU employees, the Cabinet Committee on Accommodation has decided that employees of

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Public Sector Undertakings which are corporate bodies, will not be entitled to any Government accommodation.

(b) : Yes, Madam. There is shortage of residential accommodation for government employees in Delhi and other cities. Details are given in Annexure- A & B.

(c) : Yes, Madam, to meet the shortage of houses, the Government has already initiated construction of GPRA in Delhi and various cities of the country. The details in this regard are given in Annexure- C.

(d) :The eligibility criteria for entitlement for allotment of accommodation under GPRA is given at Annexure-'D'

As regards allotment of GPRA to non-entitled persons like Artists and Journalists are concerned, it is informed that all persons who have been allotted accommodation under GPRA have been allotted the same after following due procedures and with the approval of the Competent Authority. Further in certain cities like Kolkata, Chandigarh, Quarters lying vacant for more than six months, on being surplus in concerned stations, are offered to organizations/persons non-entitled for GPRA on their request to avoid any loss to exchequer as per the policy of the Directorate of Estates. The details are given in Annexure-'E & F'.

(e) : In cases of allotment in violation of GPRA norms, action is taken in terms of Public Premises (Eviction of Unauthorised Occupants) Act, 1971.
